

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 524/(MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)


SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.11.2017

NAME OF THE PARTIES: DNV GL Business Assurance India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 441 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

Dharmesh Zaveri Practitioner ce 

ORDER

C.P. No. 524/441/NCLT/MB/MAH/2017

1. The Learned Representative of the Petitioner is present.
2. The Learned Counsel is seeking time to file the requisite evidences that the default was made good for allowing condonation. *Compounding.*
3. Under the circumstances since the evidences are not on record matter is adjourned to 22.12.2017.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
20.11.2017.

aah

Sd/-

M.K. Shrawat
Member (Judicial)